

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2947**  
TO BE ANSWERED ON 02.12.2016

**FACILITIES/AMENITIES IN ORPHANAGES**

2947. SHRI BHARAT SINGH:  
SHRI MANSHANKAR NINAMA:  
SHRI RAVNEET SINGH:  
SHRI RAMSINH RATHWA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of orphan/destitute/ neglected/street children along with the number of orphanages/licensed orphanages presently functioning in the country, State/ UT-wise;
- (b) the details of schemes being implemented for rehabilitation/reintegration of such children including educational facilities to them along with the funds provided and children benefited thereunder during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government proposes to set up more orphanages in the country and if so, the details and the criteria thereof indicating the proposals received and approved in this regard during the said period, State/UT-wise;
- (d) whether the Government has taken note of the pathetic condition and lack of basic facilities/infrastructure in such orphanages and if so, the details thereof;
- (e) the corrective measures taken and funds provided in this regard along with mechanism put in place to regulate/ supervise such orphanages for provision of basic facilities/infrastructure including hygiene, education and health of orphans living there; and
- (f) whether the Government has also reviewed these schemes in the recent past, if so, the details and the outcome thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) &(b): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) through State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection, including orphan/destitute/neglected/street children. ICPS provides for setting up of Child Care Institutions (CCIs) including homes of various types viz. Children Homes, Specialized Adoption Agencies (SAAs) for providing care and rehabilitation services to children in need of care and protection. The programmes and activities at these CCIs inter-alia include age-appropriate education, access to vocational training, recreation, health care,

counselling etc. There are 1149 Children Homes and 287 SAAs in the country which are being funded under the ICPS. The State/UT wise details are at **Annexure-I**. The details of funds provided to States/UTs under ICPS and children benefited thereunder during each of the last three years and the current year is at **Annexure-II**. The data regarding the number of orphan/destitute/neglected/street children in the country is not maintained centrally.

- (c): The setting up of Children Homes and SAAs are decided by the inter- ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals.
- (d): To improve the quality of services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2015 which has come into effect from 15.01.2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Children Homes and SAAs under the ICPS. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.
- (e): The Ministry of Women and Child Development has requested the State Governments/UT Administrations from time to time to identify and register all Children's Homes including SAAs under the relevant provisions of Juvenile Justice (Care and Protection of Children) Act, 2000/2015 (JJ Act) in order to ensure that children in all the Homes receive the best care. Under ICPS funds are provided to the States/UTs for effective implementation of JJ Act. The details of funds provided to States/UTs under ICPS during each of the last three years and the current year is at **Annexure-II**.
- (f): Under ICPS the financial norms were revised with effect from 1st April, 2014. Some of the key features of the revised Scheme are increased maintenance grant for children in homes from existing Rs.750 to Rs.2000 per child per month; enhanced cost of construction from existing provision of Rs.600 per sq. feet to Rs.1000 per sq. feet and flexibility in the staffing pattern in service delivery structures, depending on the size and need of the States/UT Administration.

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**Annexure referred to in reply to part (a)&(b) of the Lok Sabha Unstarred Question No.2947 for 02.12.2016 raised by Shri Bharat Singh, Shri Manshankar Ninama, Shri Ravneet Singh and Shri Ramsinh Rathwa regarding 'Facilities/Amenities in Orphanages'**

**The details of State-wise number of Children Homes and Specialized Adoption Agencies presently functioning in the country which are being supported under ICPS.**

<b>S. No.</b>	<b>State</b>	<b>Children Home</b>	<b>Specialized Adoption Agencies (SAAs)</b>
1	Andhra Pradesh	52	14
2	Arunachal Pradesh	1	1
3	Assam	25	7
4	Bihar	21	10
5	Chhattisgarh	35	9
6	Goa	1	2
7	Gujarat	48	9
8	Haryana	23	3
9	Himachal Pradesh	25	1
10	Jammu and Kashmir	4	2
11	Jharkhand	4	3
12	Karnataka	65	23
13	Kerala	12	14
14	Madhya Pradesh	32	20
15	Maharashtra	69	14
16	Manipur	23	7
17	Meghalaya	37	1
18	Mizoram	32	7
19	Nagaland	16	4
20	Odisha	90	14
21	Punjab	11	5
22	Rajasthan	72	36
23	Sikkim	10	2
24	Tamil Nadu	222	15
25	Tripura	13	6
26	Uttar Pradesh	47	15
27	Uttarakhand	6	2
28	West Bengal	51	24
29	Telangana	44	11
30	Andaman & Nicobar	6	-
31	Chandigarh	8	-
32	D and Nagar Haveli	-	-
33	Daman and Diu	-	-
34	Lakshadweep	-	-
35	National Capital Territory of Delhi	22	4
36	Puducherry	22	2
	<b>Total</b>	<b>1149</b>	<b>287</b>



**Annexure-II**

**Annexure referred to in reply to part (a), (b) & (e) of the Lok Sabha Unstarred Question No.2947 for 02.12.2016 raised by Shri Bharat Singh, Shri Manshankar Ninama, Shri Ravneet Singh and Shri Ramsinh Rathwa regarding 'Facilities/Amenities in Orphanages'**

**The details of funds provided to States/UTs under ICPS and children benefited thereunder during each of the last three years and the current year under ICPS.**

S. No.	Name of the States/UTs	2013-14		2014-15		2015-16		2016-17 (as on 31/10/2016)	
		Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries
1	Andhra Pradesh	1206.50	7167	301.62	4797	238.58	4827	110.74	4827
2	Arunachal Pradesh	54.74	60	130.68	70	571.68	33	52.29	33
3	Assam	1080.00	749	1010.36	792	597.90	860	413.64	860
4	Bihar	957.56	1511	204.75	2137	2687.89	1502	551.62	1502
5	Chhattisgarh	213.34	1403	821.24	1493	3955.55	1485	527.77	1485
6	Goa	-	-	100	151	235.25	447	36.83	447
7	Gujarat	979.35	2128	1925.75	2669	2328.90	2299	769.95	2216
8	Haryana	1085.51	1761	1526.72	1803	496.44	2247	0.00	2247
9	Himachal Pradesh	84.96	1733	835.71	924	604.04	1016	129.43	1016
10	Jammu & Kashmir	-	-	-	0	113.35	267	43.12	267
11	Jharkhand	144.96	557	36.03	666	369.88	585	152.84	585
12	Karnataka	2403.63	4217	3689.87	4610	1845.24	4114	507.56	4114
13	Kerala	718.17	975	1354.35	961	944.39	1333	216.96	1333
14	Madhya Pradesh	546.03	1905	1889.69	2239	1116.03	1963	533.52	1963
15	Maharashtra	557.56	4652	762.32	4626	3138.75	4112	699.53	4112
16	Manipur	658.15	901	138.48	870	3083.18	1105	241.34	1105
17	Meghalaya	762.45	1035	2003.83	1199	1469.55	745	2060.33	948
18	Mizoram	696.42	193	1919.02	1928	2079.44	1615	1949.55	1328
19	Nagaland	911.41	792	957.41	1710	2257.65	913	382.75	913

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		Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries
20	Odisha	1227.20	7486	2544.82	19583	3309.07	7578	910.39	7578
21	Punjab	191.27	446	507.12	818	820.81	591	253.60	591
22	Rajasthan	2347.56	3611	3395.82	4340	3258.92	3938	0.00	3938
23	Sikkim	15.97	238	390.24	475	562.00	572	117.50	572
24	Tamil Nadu	2131.05	19133	3067.10	18952	825.04	17361	5638.82	17361
25	Telangana	-	-	2087.59	3013	354.88	3434	0.00	3434
26	Tripura	124.42	601	1227.34	1465	710.63	560	676.04	638
27	Uttar Pradesh	1109.39	2579	1798.90	4070	2884.18	3319	692.48	3319
28	Uttarakhand	333.92	275	83.48	275	66.88	291	15.54	291
29	West Bengal	2373.04	4906	2574.04	4720	508.67	3660	3017.11	3660
30	Andaman & Nicobar Island	-	-	145.90	310	36.03	342	36.88	342
31	Chandigarh	17.58	223	362.22	608	357.82	462	245.44	462
32	Dadra & Nagar Haveli	2.09	-	68.61	0	58.66	0	68.26	0
33	Daman & Diu	69.28	-	80.61	50	82.82	0	20.71	0
34	Delhi	404.73	2390	606.22	1832	1363.40	1867	0.00	1867
35	Lakshadweep	-	-	-	-	0.00	0.00	0.00	0.00
36	Puducherry	64.66	1356	1168.57	1635	559.60	1191	175.02	1191